

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:103  
ANSWERED ON:10.08.2007  
IRREGULARITIES IN BPL LISTS  
Kaushal Shri Raghuvir Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that in preparation of BPL list the names of non-BPL persons have also figured in the list;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has taken steps to exclude the names of non-deserving persons and include the names of the deserving persons in the BPL list; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYA KANTA PATIL)

(a) to (d): The Government have issued detailed guidelines to the States and Union Territories to prepare the New BPL list on the basis of BPL Census 2002 in a transparent manner. The procedure prescribed for this purpose includes approval of the BPL list by the Gram Sabha, displaying the draft BPL list at the Panchayat Head Quarter and facilitating the people to file their objections, if any, to their ranking in the new BPL list. In addition, a two-stage appeal mechanism has also been provided where a person having an objection to the list can file the first appeal with the SDM or the Tehsildar, as the case may be. If still not satisfied, he also has the option to file the second appeal with the Collector. As a result of these measures of ensuring transparency, most of the States have reported the receipt of a large number of objections raised by the people to the proposed New BPL list, which are being addressed to through the institutional mechanism provided in the guidelines. The States and UTs have also been advised to make a provision to allow new names to be added and ineligible names deleted from the BPL list on a continuous basis during the period to which the list applies to redress the public grievances.